

ITEM NO.5

COURT NO.11 SECTION XI
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

I.A. 5/2016, I.A. 6/2016, I.A. 7/2016 In
Petition for Special Leave to Appeal (C) No. 14376/2012
(Arising out of impugned final judgment and order dated
09/11/2011 in CWP No. 19405/1986 passed by the High Court of
Judicature at Allahabad)

PRABHAWATI AGARWAL & ORS.

Petitioner(s)

VERSUS

SHEIKH BARIK ALI(D) & ORS.

Respondent(s)

(For substitution and c/delay in filing substitution appln. and
exemption from filing O.T.)

Date : 27/09/2016 These applications were called on
for hearing today.

CORAM :

HON'BLE MR. JUSTICE ASHOK BHUSHAN
[IN CHAMBERS]

For Petitioner(s) Mr. Apoorva Agrawal, Adv.

Mr. Hemant Sharma, Adv.

Mr. Mushtaq Ahmad, Adv.

Mr. Abhishek Singh, Adv.

For Respondent(s) Dr. Kailash Chand, Adv.

Ms. Dharitry Phookan, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Application for exemption from filing O.T. is
allowed.

Issue notice on the applications.

[Charanjeet Kaur]

[Indu Pokhriyal]

A.R.-cum-P.S.

Court Master